

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
DEPARTMENT OF REVENUE AND BANKING  
NEW DELHI: THE 4th June, 1977.

NOTIFICATION  
INCOME TAX

No.1303 (F.No.404/126/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri Chharni Lal and K.C. Panwar, being gazetted officers of the Central Government, to exercise the powers of a Tax Recovery Officers under the said Act.

2. The appointment of Shri R.K. Srivastava as Tax Recovery Officer made in the notification of the Government of India in the Ministry of Finance (Department of Revenue & Insurance) No.1058(F.No.404/104/75-ITCC) dated the 26th August, 1975, is hereby cancelled.

3. This notification shall come into force with effect from the date S/Shri Chharni Lal and K.C. Panwar take over charge as Tax Recovery Officers.

Sd/-  
( H. VENKATARAMAN )  
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,  
Government of India Press,  
New Delhi.

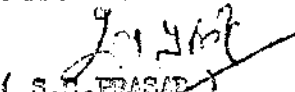
No.1303 (F.No.404/126/77-ITCC),

Copy forwarded to:-

1. The Commissioners of Income-tax, Meerut.
2. All Directors of Inspection including DI(O&S), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
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Sd/-  
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( S. C. PRASAD )  
SENIOR OFFICER (ADMN.)  
DIRECTORATE OF INSPECTION (DS&S)

N. CC/ITCC/1741/410/RSP/77

\*PABUJA\*  
31/6/77